

call of competitive tenders/quotations as per the prescribed procedure. CPWD has reported only one case of 'K' Division which had given such contract in respect of Dev Nagar quarters to the same contractor during 1976-82 as his tendered rates were the lowest for all these years and there was no complaint about the quality of his work.

No specific complaint of pooling of tenders/conivance between the contract awarding authorities and contractors has come to the notice of the Government.

(c) CPWD has reported that contractors use Dehradun lime as, per the provisions of the contracts awarded by the CPWD.

(d) Does not arise.

Investigations into the "Tantrum of A VIP Landlord"

2494. SHRI MANOHAR LAL SAINI: Will the Minister of WORKS AND HOUSING be pleased to refer to the answer given on 8 March, 1982 in reply to USQ 2346 regarding News item 'Tantrum of a VIP Landlord and state:

(a) whether the investigations have since been carried out; and

(b) if so, the results and details of action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF): (a) and (b). While the case was being investigated, the allottee surrendered the quarter. The quarter was therefore cancelled in his name and investigations were not pursued further.

Measures to check, Quality, Quantity and Prices of Essential Commodities

2495 SHRI MANOHAR LAL SAINI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the details of the measures taken to protect the consumers in relation to quantity, quality and prices of essential consumer goods;

(b) the details of strengthening the intelligence, early warnings and demand-supply management information system; and

(c) how many people were charged for black-marketing in essential commodities and specified food items in the country especially in Delhi together with details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) (a) Several legislative as well as administrative measures have been taken to protect the consumers. As regards the legislative measures, the Essential Commodities Act, the Prevention of Black-marketing and Maintenance of Supplies of Essential Commodities Act, the Prevention of Food Adulteration Act, the Drugs and Cosmetics Act, Monopolies and Restrictive Trade Practices Act and Industries (Development and Regulation) Act are being enforced. The Central and State laws on weights and measures and the Standards of Weights and Measures (Packaged Commodities) Rules are being implemented. The ISI standards and ISI Certification Mark and AGMARK are in operation. The Forward Contracts (Regulation) Act regulates forward contracts.

For making essential commodities available at reasonable prices, the main thrust of the Government policy is to increase the production of essential commodities particularly those in short supply. The public distribution system is being expanded and improved. Guidelines have been issued by the Central Government to the State Governments and Union Territory Administrations that the quantities supplied for issue through the public distribution system to each the consumers at pre-determined prices. Consumers Advisory Committees have been constituted by the State to Govts. at various levels to oversee the working of the public distribution system. Wherever it is felt necessary the domestic production of essential commodities is supplemented by imports. Efforts are being made to improve further various infrastructural facilities. The Super Bazar,

Delhi prices are broadcast by the All India Radio and telecast by the Delhi Doordarshan twice a week.

(b) The prices, procurement, distribution and availability of essential commodities are monitored by the concerned Central Ministries/Departments and Organisations. Such arrangements general exist in the States and Union Territories also. Ministry of Civil Supplies has asked

the Indan Institute of Management, Ahmedabad to prepare a national design for the Supply Management Information System (SMIS) on the basis of which the information system on prices, distribution and enforcement will be improved and strengthened. The work on the project is in progress.

(c) The information is given in a statement attached.

Statement

Statement showing State-wise information regarding action taken under the Essential Commodities, Act, 1955 during the period from January-December, 1982.

Sl. No.	States/Union Territories	No. of raids made	No. of persons arrested
1	Andhra Pradesh	2543	756
2	Assam	110	28
3	Bihar	1126	244
4	Gujarat ^a	3098	9
5	Haryana	180	212
6	Himachal Pradesh	18589	37
7	Jammu & Kashmir	190	152
8	Karnataka	15082	463
9	Kerala	N.A.	N.A.
10	Madhya Pradesh	3476	272
11	Maharashtra	819	761
12	Manipur	N.A.	N.A.
13	Meghalaya	42	N.A.
14	Nagaland	17	1
15	Orissa	36305	10
16	Punjab	3522	39
17	Rajasthan	2797	19
18	Sikkim	22	14
19	Tamil Nadu	266	292
20	Tripura	37	42

1	2	3	4
21	Uttar Pradesh	26280	1375
22	West Bengal	5419	3833
23	A. & N. Islands	1002	25
24	Arunachal Pradesh	N.A.	N.A.
25	Chandigarh	160	2
26	Dadra & Nagar Haveli	3	3
27	Delhi	224	182
28	Goa, Daman & Diu	3784	4
29	Lakshdweep	N.A.	N.A.
30	Mizoram	N.A.	N.A.
31	Pondicherry	533	185

N.A.-Not available...

भवन निर्माण के लिए दिल्ली विकास प्राधिकरण द्वारा प्रयोग में लाई गई सामग्री की जांच

2496. श्रीमती किशोरी सिन्हा :
श्री नवल किशोर शर्मा :
श्री फूल चन्द वर्मा :

क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली विकास प्राधिकरण की किस्म नियंत्रण शाखा ने लोगों के लिये मकान बनाने हेतु प्रयोग में लाई जा रही सामग्री की जांच की है ; और

(ख) यदि हां, तो उक्त जांच रिपोर्ट का ब्यौरा क्या है ?

निर्माण और आवास मंत्रालय में उपमंत्री (श्री मोहम्मद आरॉफ) : (क) और (ख) दिल्ली विकास प्राधिकरण के कोटि नियन्त्रण कक्ष ने दिल्ली विकास प्राधिकरण की चल रही

कुछ परियोजनाओं का निरीक्षण किया और परीक्षण के लिए सामग्रियों के कुछ नमूने एकत्रित किये ।

दिल्ली विकास प्राधिकरण ने सूचित किया है कि एकत्रित किये गये नमूने कोटि नियन्त्रण कक्ष से सम्बद्ध प्रयोगशाला सहित विभिन्न परीक्षण प्रयोगशालाओं को यह निश्चित करने के लिए भेजे जाते हैं कि क्या वे विशिष्टियों के समनुरूप हैं । जैसे दिल्ली विकास प्राधिकरण ने सूचित किया है । 1982 के दौरान किये गये परीक्षणों से पता चला है कि कई मामलों में नमूने विशिष्टियों से नीचे की कोटि के थे । ऐसे मामलों में ठेकेदार के जोखिम तथा लागत पर उपचारी उपाय किये जाते हैं ।

चीनी मिलें

2497. श्री रामावतार शास्त्री :
क्या खाद्य और नागरिक पूर्ति मंत्री यह बताने की कृपा करेंगे कि देश में राज्य-वार चीनी मिलों की संख्या कितनी है ?